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I. श्री श्रीधर यदव

5090 (+1/180)
5-1-2012

**Affidavit to be Furnished by the candidate alongwith Nomination Paper
Before the Returning Officer**

For election to Vidhan Sabha ..(name of the House)

From 163, Belhar.....Constituency (Name of the Constituency)

5090 (+1/180)
5-1-12

Sridharu Yadav son/daughter/wife of Late Dhano Yadav

aged 50 years, resident of At-Lelwa Po. Baranahol Khams 1, Block, Chanda.
Dist - Bunka (mention full postal address), a candidate at the above

21/8/12
8/1/12
5-1-12

Election, do hereby solemnly affirm and state on oath as under:-

(Strike out whichever is not applicable)

(1) I ~~am~~ a candidate set up by Janata Dal (U) (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	ABBPY22SEY	20-10 11	₹ 2,62,532 -
2.	Spouse- <u>Sumitra Devi (wife)</u>	AJHPD 5117 N	"	₹ 1,92,584 -
3.	Dependent 1 <u>Rakha</u>	A		
4.	Dependent 2 <u>Prakash</u>	A		
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	X
(b)	Name of the court, Case No. and Date of order taking cognizance :	X
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	X

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	X
(b)	Name of the Court(s), Case No. and Date(s) of order(s) .	X

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(v) Punishment imposed:

NIL

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

- Assets in joint name indicating the extent of joint ownership will also have to be given
- In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
- Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- 'Dependent', here means a person, substantially dependent on the income of the candidate.
- Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1 Rakha	Dependent-2 Pooja	Dependent-3 X
(i)	Cash in hand	3,50,000	5,50,000	X	X	
(ii)	Details of Deposits in Banks (SBI) accounts (FDRs, Term Deposits) and all other types of Deposits (Bank of India) including saving accounts Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	6500 750 6500 5500 11000	X	X	X	
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	X		X	X	
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	3,00,000	1,30,000	X	X	
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	X	X	X	X	
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc. Year of Purchase and amount)	3,00,000 1,00,000		X	X	
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	10 gm 30,000 Sikka	150 gm - 4.5 kg 50 gm - 25,000	25 gm 7,500 50 gm 2500	X	

	Any other assets such as claims/interest	Mobile of 2222222222 215 Refs	5,000 - 10,000 - 40,000	5000 - - -		0	A
(ix)	Gross Total value		11,65,250 -	11,60,000 -	77,500 -	0	0

3. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	Mozia, Lalur Puduchery Ravula, Jha				
	Area (Total measurement in acres)	5.86 Aca				
	Whether inherited property (Yes or NO)	Yes				
	Date of purchase in case of self acquired property	N.A.				
	Cost of Land (in case of purchase) at the time of purchase	N.A.				
	Any Investment on the land by way of development, construction etc.	0				
	Approximate Current market value	10,00,000 -				
(ii)	Non-Agricultural Land Location(s) Survey number(s)	Telna, Kharu Thayla, Chouda				
	Area (Total measurement in sq. ft.)	0.37 Dec				
	Whether inherited property (Yes or NO)	NO				
	Date of purchase in case of self acquired property	0				
	Cost of Land (in case of purchase) at the time of purchase	31,05,000 -				
	Any Investment on the land by way of development, construction etc.	5,50,000 -				
	Approximate Current market value	0				
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	... A...				
	Built up Area (Total measurement in sq. ft.)	2260 sq. ft.				

	Whether inherited property (Yes or NO)	NO			
	Date of purchase in case of self acquired property				
	Cost of property (in case of purchase) at the time of purchase				
	Any Investment on the property by way of development, construction etc.				
	Approximate Current market value				
(iv)	Residential Buildings (including apartments,) - Location(s) - Survey number(s)	Pali Delli			
	Area (Total measurement in sq. ft.)	2460 sqft			
	Built up Area (Total measurement in sq. ft.)	50			
	Whether inherited property (Yes or NO)	NO			
	Date of purchase in case of self acquired property				
	Cost of property (in case of purchase) at the time of purchase	① 17 Lacs ② 1.58 Crores (Rs 550 Paia)			
	Any Investment on the land by way of development, construction etc.	XXXXXX XXXXXX			
	Approximate Current market value	70 Lacs			
(v)	Others (such as interest in property)				
(vi)	Total of Current Market Value of (i) to (v) above	1,16,55,000-			

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan					
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan					

	Any other liability				
	Grand total of liabilities				
(ii)	Government Dues: Estate Dues to departments dealing with government office (NDLHI) accommodation (11) AO	58,669= 84,447-			
	Dues to departments dealing with supply of water NDME, Delhi	27,864=			
	Dues to departments dealing with supply of electricity	^			
	Dues to departments dealing with supply of telephones/mobiles	^			
	Dues to departments dealing with government transport (including aircrafts and helicopters)	^			
	Income Tax Dues	x			
	Wealth Tax Dues	^			
	Service Tax Dues	^			
	Municipal /Property Tax Dues	^			
	Sales Tax Dues	^			
	Any other dues Computer, laptop Prints, Palmtop (NDLHI)	1,20,000			
	Grand total of all Govt. dues	2,90,490= 2,90,920=			

(7) Details of profession or occupation:

- a. Self.....
b. Spouse.....

(8) My educational qualification is as under:

Matriculation - Pass Board Patli 1978
I.A. - Bhagalpur Univ 1980
B.A. (Hons) DIT Patli Bihar 1983
M.A. (History) DIT G. V. Nagar Bihar 1989
L.L.B. Bhagalpur University 1994

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. Giridhari Yadav
2.	Full postal address	At - Leha : Po - Kharua, Block - Chandan Dist - Banka. PIN - 814131
3.	Number and Name of the constituency and state	163, Belhar.
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Janata Dal (United)
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NIL

Signature

(c) Total number of Pending cases where the court (s) have taken cognizance		NIL				
5. PAN of		Year for which last Income Tax Return filed	Total Income Tax			
(a) Candidate		2010 - 11	2,62,532			
(b) Spouse:		2010 - 11	1,92,584			
(c) Dependents						
6. Details of Assets and Liabilities in rupees						
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	11,65,250	11,50,000	77,500		
B.	Immovable Asset	1,16,55,000	^	^		
(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	^	^	^		
(ii)	Approximate Current Market Price of Asset (Total Value)	^	^	^		
7. Liabilities						
(i)	Government dues (Total)	2,90,920.00 2,06,143		^		
(ii)	Loans from Bank, Financial Institutions and others (Total)	^	^	^		
8. Highest educational qualification: M.A., LL.B. - 1994 (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)						

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that :

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at..... this the..... day of..... 201.....

[Signature]
DEPONENT

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- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned
4. The affidavit should be either typed or written legibly and neatly.

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